

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No.2**  
**New IA/4573/ND/2022**  
**IN**  
**IB/284/(PB)/2021**

**IN THE MATTER OF:**

Vivek Khanna & Ors	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 22.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Naman Joshi, Guneet Sidhu, Advs., Ashish Mohan Advocate
For the Respondent	: Adv Sumesh Dhawan, Vatsala Kak and Shaurya Shyam

**ORDER**

**New IA/4573/ND/2022**

This application has been filed on behalf of the applicant to allow the present application for taking on record the 'award' dated 14.09.2022.

Let the notice of the same be issued. Ld. Counsel Sh. Sumesh Dhawan, has appeared on behalf of the respondent and accepted the notice on his behalf.

Notice be also issued to Vivek Khanna and others. Reply must be filed on or before the next date of hearing.

Let the matter be fixed for **13.10.2022**.

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**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

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**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**